

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

....
O.A. No.1198 of 1996

Dated New Delhi, this 4th day of June, 1996. (2)

HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

O. S. Chauhan
S/o Shri R. K. Chauhan
R/o B-17 Ram Prasth
P.O. Chander Nagar
Delhi-U.P. Border
Dist. Ghaziabad
PIN-201011.

... Applicant

By Advocate: Shri O. P. Khokha

versus

Union of India
through the Secretary
Ministry of Home Affairs
(Joint Cadre Authority, AGMU Cadre) (U.T. Dn.)
Government of India
North Block
NEW DELHI-110001.

... Respondent

O R D E R (Oral)

Heard the learned counsel for the applicant.

Since the matter involved in this application is relatively a short one, it would meet the ends of justice if the application is disposed of finally by the following order:

The applicant belongs to Indian Administrative Service (AGMU cadre). He submits that he has completed 29 years of service and hardly about five years of service are left for his superannuation. He came to know that his service book and leave account had been lost/misplaced and despite repeated pleas with the respondents, no action has been

Contd...2

(3)

taken by them so far. In this connection, he has submitted a representation dated 25.4.96 (Annexure A-7) to the respondents praying for reconstruction of his service book and leave account. The learned counsel for the applicant says that despite the fact that the applicant's earlier representation was in August 1995, the respondents have not taken any action for reconstructing the service record and the leave account.

In the light of the above, the following directions are issued:

(1) The Registry may send a copy of this application with all enclosures alongwith this order to the respondent, within one week from the date of receipt of this order.

(2) The respondent is directed to treat this application itself as a further prayer by the applicant in continuation of his earlier representation for reconstruction of his service record.

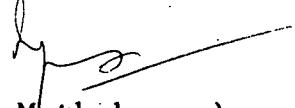
(3) The respondent is directed to take such action as may be appropriate to have the service record and leave account of the applicant reconstructed/updated as the case may be and the record duly verified in all respects, within a period of six months from the date of receipt of a copy of this order.

(A)

(4) The respondent is also directed to communicate to the applicant, the completion of his service record as and when it is accomplished, within 15 days thereafter by letter under registered post.

(5) It is open to the applicant to seek appropriate legal remedy if he has any further grievance in this regard.

With the above observations and directions, this O.A. is disposed of finally without any order as to costs.


(K. Muthukumar)
Member(A)